

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS & SPORTS  
(DEPARTMENT OF SPORTS)  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO- 478**  
ANSWERED ON- 28/11/2024

**ACCESSIBILITY OF SPORTS FACILITY FOR DISABLED INDIVIDUALS**

478 DR. SYED NASEER HUSSAIN:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :-

- (a) the details and the percentage of public sports facilities that meet the National Building Code's accessibility standards for individuals with disabilities ;
- (b) whether a centralised audit has been conducted to evaluate accessibility compliance across all sports infrastructure and additional amenities;
- (c) if so, the details thereof, and if not, the reasons therefor; and
- (d) whether the Ministry plans to establish an independent committee to regularly assess and recommend improvements for making sports accessible for the disabled individuals, if so, the details thereof?

**ANSWER**

THE MINISTER OF YOUTH AFFAIRS & SPORTS

(DR. MANSUKH MANDAVIYA)

- (a) 'Sports' being a State subject, the responsibility of development of sports rests primarily with the State/Union Territory Governments. The Union Government supplements their efforts by bridging critical gaps. The sports facilities in various parts of the country are under the jurisdiction of the respective bodies/departments of the State/UT Governments. The information about them is available with the respective State/UT Governments. The responsibility of meeting the National Building Code's accessibility standards for individuals with disabilities rests with the administrator of the facility. The sports facilities under jurisdiction of this Ministry follow relevant accessibility standards.
- (b) and (c) No, Sir. No such audit has been conducted by this Ministry.
- (d) No, Sir. There is no such proposal under consideration in this Ministry.

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